

CS NO. 820/2021

AMIT YADAV & ANR. VS. HEENA BANAIT

18.06.2021

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Puneet Ahuja, Ld. counsel for plaintiffs a/w plaintiffs
in person.

None for defendant.

On 16.06.2021, application for withdrawal of the present
suit was moved on behalf of the plaintiffs. Application perused.

It is submitted by Ld. Counsel for plaintiffs that he wishes
to withdraw the present suit as the present matter has been settled
between both the parties.

Separate statement of Ld. Counsel for plaintiffs to this
effect has already been filed in the Court's official email Id.

Keeping in view the statement of Ld. Counsel for
plaintiffs, the present suit is disposed of as withdrawn as settled.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.

ANURAG CHHABRA
(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
18.06.2021

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CS NO. _____

ASLAM HAQ VS. MOHD. SABIR

18.06.2021

HEARD THROUGH VIDEO CONFERENCING.

Present: Mohd. Nadeem Khan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Plaint and documents perused. Submissions heard.

The plaintiff has also moved an application to consider the present matter as urgent in nature.

In court's view, the present matter is urgent in nature.

Let summons of the suit and notice of the application under Order 39 Rule 1 and 2 CPC be issued against the defendant by way of electronic mode on filing of PF in the court or on court's official email address returnable for **24.06.2021**. Plaintiff is directed to file an affidavit of service in the manner in which defendant have been served before the Judicial Branch, Central, Tis Hazari Courts, Delhi by way of email before NDOH.

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**(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
18.06.2021**

CS NO. 1328/2020

MOHD HANIF NAQSH QURESHI VS. IQBAL AHMED

At 11:00 am

18.06.2021

HEARD THROUGH VIDEO CONFERENCING.

Present: Ms. Jyoti Bakshi, Ld. LAC for plaintiff a/w plaintiff in person (via video conferencing via cisco webex).
Sh. Mohd. Waseem Firoz, Ld. Counsel for defendant no. 1 (via video conferencing via cisco webex).
Sh. Avdesh Singh, Senior Manager (Legal) Tata Power Delhi Distribution Ltd. (via video conferencing via cisco webex).

Reply to the application filed by plaintiff for urgent hearing, filed on behalf of defendant no. 2 i.e. TPDDL.

Ld. Counsel for the plaintiff submits that plaintiff has no problem to continue with the prepaid electricity connection installed at the premises of the plaintiff. Further. Ld. Counsel for defendant no. 1 submits that he is ready to make the statement that defendant no.1 shall not disconnect the water connection as prayed for by the plaintiff in his plaint.

Further, Ld. Counsel for plaintiff submits that she intends to withdraw the present suit along with application filed on behalf of plaintiff for urgent hearing as both the prayers mentioned in the plaint has already been satisfied. A new electricity connection has already been installed at the premises of the plaintiff. Defendant no. 1 is also ready to make the statement that he shall not disconnect the water connection as prayed for

in the prayer clause (b) of the plaint. Therefore, the plaintiff intends to withdraw the present matter.

Be awaited for the statement of both the parties till 02:00 pm.

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(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
18.06.2021

At 02:00 pm

Present: Same as above.

Defendant no. 1 has filed his statement in the court's official email ID that he shall not disconnect the water connection as prayed for in the prayer clause (b) of the plaint.

Separate statement of the plaintiff has already been filed in the court's official email ID that he intends to withdraw the present suit.

In view of statement of both the parties, the present suit is disposed of as withdrawn as satisfied.

File be consigned to Record Room after due compliance.

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(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
18.06.2021

M NO. 24/21

MOHD. HANIF VS. IQBAL AHMED & ANR.

18.06.2021

HEARD THROUGH VIDEO CONFERENCING.

Present: Ms. Jyoti Bakshi, Ld. LAC for petitioner a/w petitioner in person (via video conferencing via cisco webex).
Sh. Mohd. Waseem Firoz, Ld. Counsel for respondent no. 1 (via video conferencing via cisco webex).
Sh. Avdesh Singh, Senior Manager (Legal) Tata Power Delhi Distribution Ltd. (via video conferencing via cisco webex).

In view of statement of petitioner filed on the court's official email ID, the present contempt petition is disposed of as withdrawn.

File be consigned to Record Room after due compliance.

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CIVIL JUDGE-03(C), THC
18.06.2021**